CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

_ _ _

O. A. No.60/730/2017 Date of decision: 06.12.2017

•••

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J). HON'BLE MRS. P. GOPINATH, MEMBER (A).

• • •

 Ramesh Chander Singh Negi, age 59 years, son of Late Sh. Kirpal Singh Negi, working as Driver O/o Executive Engineer, Public Health Division No.7, Sector-11, Chandigarh, resident of #43/1, Adarsh Nagar, Nayagaon, District Mohali.

- Jasbir Singh, age 54 years, son of Late Sh. Gurbachan Singh, working as Driver O/o Executive Engineer, Public Health Division No.7, Sector-11, Chandigarh, resident of #411/1, Phase-VI, Mohali.
- 3. Parkash Chander, age 53 years, son of Late Sh. Harsh Pati, working as Driver O/o Executive Engineer, Public Health Division No.7, Sector-11, Chandigarh, resident of # 25, Village Khuda Lahora, Chandigarh.

... APPLICANTS

VERSUS

- 1. Union Territory, Chandigarh through its Secretary, Department of Finance, U.T. Civil Secretariat, Sector-9, Chandigarh.
- Chief Engineer, Union Territory, Chandigarh Administration, Engineering Department, U.T. Civil Secretariat, Sector-9, Chandigarh.
- 3. Superintending Engineer, Project Public Health Circle, Chandigarh Administration, U.T. Civil Secretariat, Sector-9, Chandigarh.
- 4. Superintending Engineer, Electricity Operation Circle, Chandigarh Administration, U.T. Civil Secretariat, Sector-9, Chandigarh.

... RESPONDENTS

PRESENT: Sh. Anil Sharma vice Sh. Barjesh Mittal, counsel for the applicants.

Sh. Rajesh Punj, counsel for the respondents.

2

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J):-

1. Sh. Rajesh Punj, seeks permission to file short reply on behalf of

respondents no.1, 2 and 4 annexing orders dated 17.10.2017,

24.11.2017 and 05.12.2017, whereby they have decided to grant

benefit as claimed by the applicants in the O.A. for considering their

cases under Old Pension Scheme. The same is taken on record. Based

thereupon, he submits that this O.A. has been rendered infructuous as

relief has already been granted.

2. The applicants in the present O.A. have challenged correctness of

order dated 08.02.2017 (Annexure A-1) based upon various judicial

pronouncements. Since respondents have allowed benefit based upon

these judgments, therefore, the impugned order dated 08.02.2017

(Annexure A-1) is hereby quashed and set aside in view of the fact

that respondents have passed order Annexure R-2. Hence, the O.A.

has been rendered infructuous and disposed of as such.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK) MEMBER (J)

Date: 06.11.2017. Place: Chandigarh.

`KR'